

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 4025/2018
MA No. 4477/2018

New Delhi this the 24th day of October, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Chhatrapal Sharma,
Aged about 28 years,
S/o Sh. Harmohan Sharma,
R/o E-571/18, East Gokalpur, Delhi-94
Applied for Group 'C' Post,
Post Code 140/17 & Post Code 110017 - Applicant

(By Advocate: Shri TN Tripathi)

VERSUS

1. Lt. Governor Secretariat,
Raj Niwas Marg, GNCTD,
Delhi-110054
2. GNCTD through Chief Secretary,
Delhi Secretariat, ITO,
New Delhi
3. The DSSSB through Secretary,
FC-18, Institutional Area,
Karkardooma, Delhi-110092

O R D E R (Oral)

Ms. Nita Chowdhury:

This OA has been filed asking for the following reliefs:-

“(i) Direct the respondent to grant/extend the benefit of reservation/concession to the applicant by modifying/incorporating whereby include the candidate who are dependent of the freedom fighters in the advertisement.

- (ii) Direct the respondent to review the recruitment rules for the post of PGT (Hindi) – Post Code 110/17 and TGT (Hindi) – Post Code 140/2014).
- (iii) Consider the applicant as a candidate of dependent of a freedom fighter, in terms of certificate issued by the competent authority in favour of the applicant.
- (iv) Pass any other order/orders which deem fit and proper in the interest of justice.”

2. When the matter is taken up for hearing, the counsel for the applicant only states that in other States of India, there are various concessions to freedom fighters. He is not able to show any such concession in the Government of NCT of Delhi. Accordingly, as there is a *prima facie* no violation of any rules or regulations for which this OA can be entertained by this Tribunal, the same is dismissed at the admission stage itself.

3. In view of the above order, no order is required to be passed in MA for exemption, which is accordingly disposed of. No costs.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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